BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 259/2025

IN THE MATTER OF:

ANURAG SINGHAL .....Applicant

VERSUS

UNION OF INDIA & ORS. .....Respondent(s

INDEX **N.D.O.H.: 06.10.2025**

SL. NO.	PARTICULARS	PAGES
1.	Reply/ Response Affidavit on behalf of Respondent No.2/ U.P. Pollution Control Board.	
2	**ANNEXURE-R3/1** Copy of the said letter dated 14.08.2023	
3	**ANNEXURE-R3/2** Google map	
4	**Annexure-R/3** True copy of the inspection report	

NEW DELHI:
DATED: 26.09.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for the Respondent UPPCB
138 New Lawyers' Chambebr,
Supreme Court of India
(M): 9810252518
New Delhi– 110001
Email ID: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 259/2025(IA No. 399/2025)

13,264
S.No.....Year.....
26.09.25

ANURAG SINGHAL .....Applicant

Versus

Union of India & Ors. .....Respondent(s)

RESPONSE AFFIDAVIT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE WITH THE ORDER DATED 26.05.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, ---Rohit Singh---, aged about -53---Years S/o Shri -N.C. Sachan-------, do hereby solemnly affirm and state on oath as under:

1. That I am presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter "UPPCB), Varanasi. I say that I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

2. That, The Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as The Hon'ble Tribunal) vide its order dated 26.05.2025 has passed the following direction:

"...1. In this original application (OA), allegation of the applicant is against construction being raised by respondent no.9-Sri Vaari Chemicals Private Limited by the side of river Ganga in Varanasi.

2. Applicant alleges that there was a heritage charitable institution-Mehta Hospital existing as a three-storey charitable health facility situated approximately 100 feet from river bank and within the High Flood Level Zone (HFLZ).

3. Applicant further alleges that respondent no.9 has started construction of additional floors on the top of the existing structure as well as expanding the horizontal area beyond the original built-up area to convert it into a commercial hotel.

4. Submission of Learned Counsel for the applicant is that High Court of Allahabad in Public Interest Litigation (PIL) No. 4003/2006 : Re Ganga Pollution vs. State of UP & Ors. by order dated 21.07.2003 has put 2 restriction upon any construction within 200 meters from bank of river Ganga in Varanasi.

5. Learned Counsel for the applicant in support of his submission about additional construction by respondent no.9 has referred to photographs on page nos.38 to 40 and 42. He submits that though representation was made to the

नोटरी भारत सरकार
उदयकृष्ण चतुर्वेदी
U. K. Chaturvedi
रजि०नं०-13373/17
NOTARY GOVT OF INDIA

authorities, page no.44 but no action has been taken.

6. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through their advocate, then the said respondent will remain virtually present to assist the Tribunal..."

In compliance of above Hon'ble NGT order inspection of complained site conducted by Regional Office Varanasi on dated 24.09.2025. During inspection Shree Deepak Sopa, Branch Manager & Shree Vilson, Project Manager representative of Sri Vaari Chemicals Pvt. Ltd. were present. During inspection following facts has been observed –

1. During inspection unit representative informed that for repair/reconstruction for existing house permission, situated within 200 metres from the bank of River Ganga, has been granted by the Varanasi Development Authority, Varanasi vide letter no. 03/V.P./Zonal Officer-Kotwali/Repair Permission/2023-24, dated 14.08.2023. **(Annexure-1).**
2. During inspection, the representative informed that the total area of the plot is

नोटरी भारत सरकार
उदयकृष्ण चतुर्वेदी
U. K. Chaturvedi
रजि०नं०-13373/17
16-9-25
NOTARY GOVT OF INDIA

1330.76 square meter and covered area is 3506.93 square meters. Construction of the 45 rooms, 6 suites, and 45-seated restaurant is nearly completed. During inspection, construction of the unit and finishing work was ongoing.

3. During inspection flood condition observed in river Ganga and found that River Ganga flowing by the site of project (Zero distance from the base of project). Google map attached as **(Annexure-2).**
4. During inspection, the representative informed that the total area of the plot is 1330.76 square meter and covered area is 3506.93 square meters. Construction of 45 rooms, 6 suites, and 45-seated restaurant is nearly complete. During inspection, construction of the unit and finishing work was ongoing adjacent to the River Ganga.
5. At the time of inspection, 50 KLD capacity of STP was found installed for treatment of domestic effluent generated from the unit.
6. At the time of inspection 02 nos. DG sets of 320 KVA capacity were found installed for uninterrupted power supply in which the chimneys were installed as per norms.
7. As per office records, CTE/CTO (Consent to Establish and Consent to Operate) under Water and Air act has not been issued to the

नोटरी भारत सरकार
उदयकृष्ण चतुर्वेदी
U. K. Chaturvedi
रजि०नं०-13373/17
NOTARY GOVT OF INDIA

unit from the State Board. A copy of inspection report is being annexed herewith as **Annexure-3.**

8. That in pursuance to the direction passed by this Hon'ble Tribunal a reply on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION

Verified at ---Varanasi--- on this 26.09.25 day of September 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT

नोटरी भारत सरकार
उदयकृष्ण चतुर्वेदी
U. K. Chatuvedi
रजि०नं०-13373/17
NOTARY GOVT OF INDIA

Notarial
पंजियन / Registration
क्र०सं०/Sr. No. 13264
दि०/Dt. 26.9.25
स्थान/Place Vns CC
एड०/Adv. Self
By. Uday Kanshik
एड०Adv. दि०क०वा०
C.C.V. U.P.
26 Sep 2025

Annexure-1

वाराणसी विकास प्राधिकरण, वाराणसी

राजा उदय प्रताप मार्ग, पन्ना लाल पार्क, वाराणसी-221002
फ़ोन: 0542-2280326 ईमेल: vdavaranasi@gmail.com

सेवा में,

श्री दीपक सोप्पा ऑथॉरिज़ेड सिग्नेट्री ऑफ़ श्रीवारी केमिकल्स प्राइवेट लिमिटेड,
निवासी–भ0सं0–के0 24/2, 3, 4, 9, मोहल्ला–रामघाट,
वार्ड–कोतवाली, वाराणसी।

पत्रांक :– 0 3 /वि0प्रा0/जोनल अधि0–कोतवाली/मरम्मत अनुज्ञा/2023–24 दिनांक :– 14-09-2023

विषय :– गंगा किनारे से 200 मी0 के अन्तर्गत स्थित भवन की मरम्मत/पुनर्निर्माण की अनुज्ञा के सम्बन्ध में।

महोदय,

उपरोक्त विषयंक अपने स्वकीय आवेदन पत्र दिनांक 02.06.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा भ0सं0–के0 24/2, 3, 4, 9, मोहल्ला–रामघाट, वार्ड–कोतवाली, वाराणसी स्थित भवन में मरम्मत/पुनर्निर्माण हेतु दिया गया है। आपके आवेदन पत्र के सम्बन्ध में प्राधिकरण के नगर नियोजक, जोनल अधिकारी, सहायक अभियन्ता, अवर अभियन्ता, मानचित्रकार की संयुक्त टीम (शासनादेश दिनांक 11 मार्च, 2015 के अनुपालन में सचिव विकास प्राधिकरण, वाराणसी द्वारा गठित समिति दिनांक 16–6–2016) द्वारा स्थलीय निरीक्षण रिपोर्ट और सचिव, विकास प्राधिकरण, वाराणसी की आख्या/अनुशंसा पर उपाध्यक्ष महोदय द्वारा दिनांक 03.08.2023 को उक्त भवन के मरम्मत/पुनर्निर्माण हेतु अनुमति प्रदान की गयी है। आपके वर्तमान निर्माण एवं वांछित मरम्मत/पुनर्निर्माण का विवरण इस प्रकार है :–

मौजूदा भवन का विवरण :–		
1.	भूखण्ड/भवन का क्षेत्रफल–	1330.76 वर्गमीटर।
2.	चौहद्दी–	उत्तर–मकान नं0–के 24/103 (आराजी नं0–5699 पार्ट), दक्षिण–मकान नं0–के 24/1 (आ0नं0–5739 विश्वनाथ ब्रम्हचारी पाठशाला). पूरब– प्लाट नं0–5739 पार्ट (गंगा नदी) पश्चिम–गली (23.58 मी0)
3.	निर्माण चिठ्ठा के अनुसार–	बेसमेण्ट+तीन मंजिला (बी+जी+2) भवन। (चिठ्ठा के अनुसार) बेसमेण्ट में –2 बरामदा, 2 हाल, 5 कमरा, स्टोर, पैथालॉजी एक्स–रे विभाग, चिल्ड्रेन वार्ड, शौचालय, स्नानगृह। भूतल में– 7 कमरा, 1 डिस्पेन्सरी हॉल, 1 ऑपरेशन रूम, 2 बरामदा, कार्यालय, शौचालय, स्नानगृह। प्रथम तल– 3 वार्ड, 1 ऑपरेशन रूम, 2 बरामदा, 13 कमरा, 1 फिमेल वार्ड, मैटनिटी रूम, वातानुकूलित वार्ड, शौचालय, स्नानगृह। द्वितीय तल– 3 वार्ड, 1 ऑपरेशन रूम, 2 बरामदा, 13 कमरा, 1 फिमेल वार्ड, मैटनिटी रूम, वातानुकूलित वार्ड, शौचालय, स्नानगृह।
4.	अनुज्ञा हेतु प्रस्तावित–	बेसमेण्ट+तीन मंजिला (बी+जी+2) मरम्मत/पुर्ननिर्माण का कार्य किया जाना है। फोटोग्राफ संख्या–1 से 4 तक।
5.	वास्तुकला एवं सौंदर्य संरक्षण–	भवन गंगा नदी तट की ओर स्थित होने के कारण पूर्व निर्मित भवन के बाह्य स्वरूप में कोई परिवर्तन अनुमन्य नही होगा। वास्तुकला एवं सौंदर्य पूर्व की भॉति रहेगा। गंगा नदी की ओर आने वाले फसाड़ पर पूर्व की भॉति रेड सैडस्टोन का प्रयोग किया जाएगा।
6.	वाराणसी विकास प्राधिकरण की 127वी बोर्ड बैठक दिनांक 31.05.2022 के अनुपालन में विकास शुल्क भवन निर्माण शुल्क, अभ्यार शुल्क एवं निरीक्षण शुल्क दिनांक 07.08.2023 को पक्ष द्वारा चलान के माध्यम से प्राधिकरण कोष में जमा किया गया।	भूखण्ड का कुल क्षेत्रफल – 1330.76 वर्ग मी0 भू–आच्छादन – 3506.93 वर्ग मी0 विकास शुल्क – 1330.76x132 = 175660.32 निरीक्षण शुल्क – 3506.93x23 = 80659.39 मलवा शुल्क – 3506.93x46 = 161318.78 कुल योग – = 417638.49 यानि – = 417639.00 (मात्र) (चार लाख सत्रह हजार छः सौ उनतालीस रूपया मात्र)

उक्त अनुज्ञा निम्न नियमों एवं शर्तों के अधीन प्रदान की जाती है :–

1. भवन की मरम्मत/पुनर्निर्माण कार्य प्रारम्भ करने से पूर्व प्राधिकरण को इस आशय की अनिवार्य रूप से लिखित सूचना दी जायेगी।
2. मरम्मत/पुनर्निर्माण कार्य पूर्ण हो जाने के उपरान्त उसकी लिखित सूचना प्राधिकरण को अनिवार्य रूप से दी जायेगी एवं निर्गित भवन के (सभी उपलब्ध दिशाओं से) फोटोग्राफ्स के साथ यथा समय जमा किये जायेंगे मरम्मत/पुनर्निर्माण हेतु जितनी अनुज्ञा दी गयी है, किसी भी दशा में उसमें विचलन नहीं होना चाहिए अन्यथा प्राधिकरण अग्रिम विधिक कार्यवाही के लिए स्वतंत्र होगा।
3. भवन की पुनर्निर्माण हेतु आवेदन पत्र के साथ प्राधिकरण में जमा किये गये विद्यमान भवन का मानचित्र, स्वामित्व सम्बन्धी अभिलेख एवं की प्लान, साइट प्लान, भवन की वर्तमान स्थिति के सभी उपलब्ध दिशाओं से फोटो ग्राफ्स, स्थल पर मौजूदा भवन का वर्तमान भू–आच्छादन, विद्यमान सेट–बैक, सभी तलों के प्लान, सेक्शन, एलीवेशन, आदि अन्य अभिलेखों के साथ प्राधिकरण में जमा किये गये एवं शपथ–पत्र में प्राधिकरण द्वारा स्थलीय पुष्टि के उपरान्त प्रस्तुत मानचित्र एवं अन्य दस्तावेजों में कोई विसंगति पाये जाने पर अथवा स्थल पर प्रस्तुत मानचित्र के विपरीत किसी प्रकार का विचलन पाये जाने पर किये गये निर्माण के विरूद्ध नियमानुसार कार्यवाही की जायेगी।
4. भवन के वर्तमान उपयोग में कोई परिवर्तन अनुमन्य नहीं होगा तथा भवन जिस उपयोग में लाया जा रहा है वहीं उपयोग अनुमन्य होगा। स्वीकृति के विपरीत अन्य उपयोग अथवा किसी अन्य व्यवसायिक उपयोग के लिए किये जाने की स्थिति में इसके विरूद्ध नियमानुसार कार्यवाही की जायेगी।
5. सीवरेज एवं ड्रेनेज का निस्तारण सीधे गंगा नदी में नहीं किया जायेगा।
6. मरम्मत/पुनर्निर्माण के विभिन्न चरणों (प्लिन्थ लेवल, प्रथम तल/द्वितीय/तृतीय तल का स्लैब आदि के फोटोग्राफ्स भी समय–समय पर प्राधिकरण में अनिवार्य रूप से यथा समय जमा किये जायेगें ताकि प्राधिकरण द्वारा मरम्मत/पुनर्निर्माण कार्यों की समय–समय पर स्थलीय पुष्टि भी की जा सके।
7. पूर्व निर्मित भवन के वाह्य स्वरूप में परिवर्तन अनुमन्य नहीं होगा, बल्कि विद्यमान स्वरूप में मरम्मत/पुनर्निर्माण की अनुमति होगी तथा भवन का फ्रन्ट एलीवेशन पूर्व निर्मित भवन के अनुसार ही रखा जायेगा। इसके अतिरिक्त विद्यमान भवन में फुट–प्रिन्ट, भू–आच्छादन, एफ.ए.आर. तथा भवन की ऊँचाई में कोई वृद्धि अनुमन्य नहीं होगा, बल्कि पूर्व निर्गित भवन की सीमान्तर्गत ही मरम्मत/पुनर्निर्माण अनुमन्य होगा।
8. गंगा नदी के किनारे नदी की ओर स्थित भवनों की वास्तुकला एवं सौंदर्य का संरक्षण सुनिश्चित किया जायेगा।
9. उपरोक्त उल्लिखित शर्तों एवं प्रतिबन्धों के उल्लंघन की दशा में प्राधिकरण द्वारा विधि सम्मत सुसंगत अधिनियम/नियम/उपनियम के अन्तर्गत कार्यवाही की जायेगी।
10. प्रश्नगत भवन के सामने स्थित सड़क के मध्य से 9 मीटर दूरी तक पक्ष को अपने भवन के सामने स्थित खुले चबुतरे की भूमि व मोटी दीवार के अंश भाग की भूमि मार्ग विस्तार में देने के साथ शासनादेश में उल्लेखित अन्य शर्तों का पालन किया जाना अनिवार्य होगा।

आज्ञा से

जोनल अधिकारी
(वार्ड–कोतवाली)

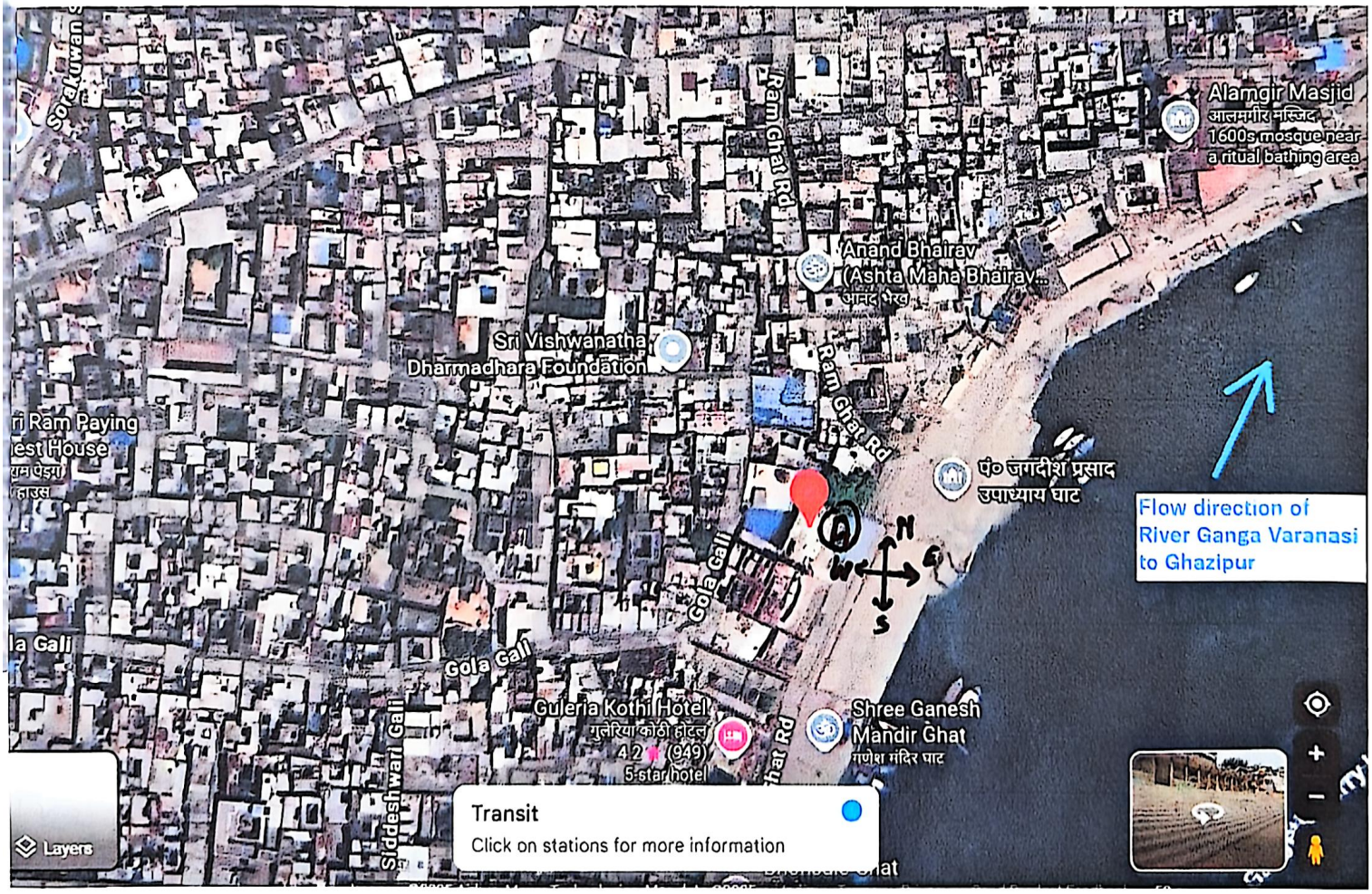
पत्रांक :– /वि0प्रा0/जोनल अधि0–कोतवाली/मरम्मत अनुज्ञा/2023–24 दिनांक :–

प्रतिलिपि :–1. नगर नियोजक, विकास प्राधिकरण, वाराणसी को सूचनार्थ।
2. क्षेत्रीय सहायक अभियन्ता, विकास प्राधिकरण, वाराणसी को आवश्यक कार्यवाही हेतु।
3. क्षेत्रीय अवर अभियन्ता, विकास प्राधिकरण, वाराणसी को उपरोक्त शर्तों के अनुपालन सुनश्चित कराने हेतु।
4. सम्बन्धित पत्रावली पर।

जोनल अधिकारी
(वार्ड–कोतवाली)

Annexure-2

Google map showing site of Sri Vaari Chemicals Pvt. Ltd, Varanasi.



(A) Proposed Site of Sri Vaari Chemicals Pvt Ltd.

Annexure-3

Inspection report of the complaint site in respect of the complaint made by Shri Anurag Singhal in compliance of the order dated 26.05.2025 passed in Original Application No. 259/2025 (IA No.-399/2025) Anurag Singhal vs Union of India & others filed in Hon'ble National Green Tribunal, New Delhi.

In compliance with the order dated 26.05.2025 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 259/2025 (IA No.-399/2025) "Anurag Singhal vs Union of India & others" complaint by Shri Anurag Singhal, resident of House No. A-21, T/F Back Side, Flat No. D2, KH No. 455, Indra Enclave, Neb Sarai, South Delhi, IGNOU, Delhi against of M/s Sri Vaari Chemicals Pvt. Ltd. Hon'ble National Green Tribunal, New Delhi Passed following order.

"...1. In this original application (OA), allegation of the applicant is against construction being raised by respondent no.9-Sri Vaari Chemicals Private Limited by the side of river Ganga in Varanasi.

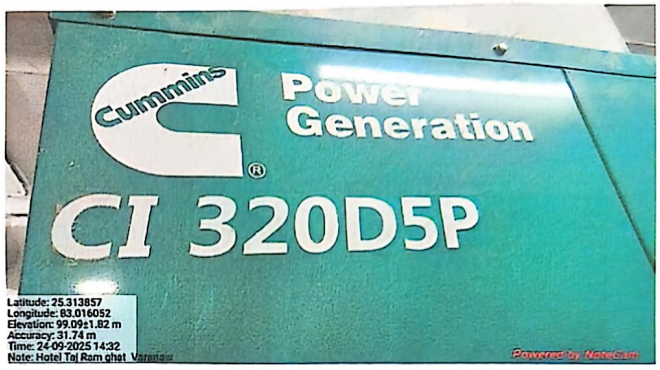
2. *Applicant alleges that there was a heritage charitable institutionMehta Hospital existing as a three-storey charitable health facility situated approximately 100 feet from river bank and within the High Flood Level Zone (HFLZ).*
3. *Applicant further alleges that respondent no.9 has started construction of additional floors on the top of the existing structure as well as expanding the horizontal area beyond the original built-up area to convert it into a commercial hotel.*
4. *Submission of Learned Counsel for the applicant is that High Court of Allahabad in Public Interest Litigation (PIL) No. 4003/2006 : Re Ganga Pollution vs. State of UP & Ors. by order dated 21.07.2003 has put 2 restriction upon any construction within 200 meters from bank of river Ganga in Varanasi....."*

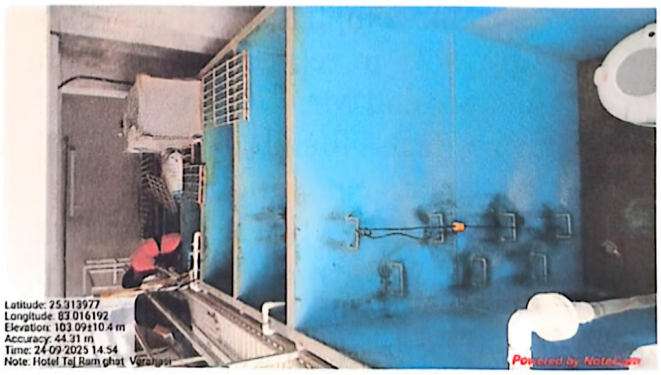
In compliance of above order site inspection was conducted by this office on 24.09.2025 in respect of complaint. At the time of inspection, Mr. Deepak Sopa, Branch Manager and Mr. Wilson, Project Manager were present as unit representatives. According to the facts found during the field inspection and the information provided by the representative present, the detailed inspection report is as follows -

1. During inspection unit representative informed that for repair/reconstruction for existing house permission situated within 200 metres from the bank of River Ganga has been granted by the Varanasi Development Authority, Varanasi vide letter no. 03/V.P./Zonal Officer-Kotwali/Repair Permission/2023-24, dated 14.08.2023. (Annexure-1).
2. During inspection, the representative informed that the total area of the plot is 1330.76 square meter and covered area is 3506.93 square meters. Construction of the 45 rooms, 6 suites, and 45-seated restaurant is nearly completed. During inspection, construction of the unit and finishing work was ongoing.
3. During inspection flood condition observed in River Ganga and found that River Ganga flowing by the site of project(Zero distance from the base of project). Google map attached as (Annexure-2).
4. At the time of inspection, 50 KLD capacity of STP was found installed for treatment of domestic effluent generated from the unit.
5. At the time of inspection 02 nos DG sets of 320 KVA capacity were found installed for uninterrupted power supply in which the chimneys were installed as per norms.
6. As per office records, No Objection Certificate (NOC) for establishment and Consent to Operate (Water and Air) has not been granted from the State Board.

Cont. page 2

7. The photographs taken during inspection are as follows -





The above Inspection report is being put up for your kind information and further necessary action.

25/09/2025
(Sushil Kumar)
A.S.O.

Regional Officer,

25/09/25